

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 37 / 2023

Sushant Subhash More ... Applicant  
v.  
Sahyadri Pushpa Hotel & Ors. ... Respondents

AFFIDAVIT BY RESPONDENT NO. 103,  
ENVIRONMENT & CLIMATE CHANGE DEPARTMENT, STATE OF  
MAHARASHTRA

I, Jayashree Bhoj, IAS, working as the Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. At the outset, I tender unconditional apology that there was no representation on behalf of the Environment and Climate Change Department, Government of Maharashtra, in the Joint Committee appointed by the Hon'ble Tribunal in the present matter.
2. Vide Order dated 04.12.2023, the Hon'ble Tribunal constituted a Joint Committee comprising the District Collector, Satara, Maharashtra Pollution Control Board (MPCB), the Environment and Climate Change Department,

  


State of Maharashtra, the Dy. Conservator of Forest, Satara and the Maharashtra State Road Development Corporation Ltd. (MSRDC). The District Collector, Satara was the nodal agency of the Joint Committee.

3. The District Collector vide their letter dated 29-12-2023 communicated to the Committee Members (including the Secretary, Environment and Climate Change Department) and all other necessary government authorities about the court order and accordingly convened a meeting at the District Collector office, Satara on 01-01-2024.
4. A letter dated 29.12.2023, was received to this department on 05.01.2024, i.e., after the meeting was held on 01.01.2024. The concerned officer was not able to participate in the meeting because the notice of the meeting was itself received after the meeting was convened on 01.01.2024.
5. The concerned officer inadvertently due to predecided office work could not enquire with the Collector Office, Satara whether the meeting was held on 01.01.2024 and the decision taken in the said meeting. The act is totally unintentional and there is nothing intentional to disregard the direction of this Hon'ble Tribunal. I sincerely regret the inadvertent error caused in this present matter and I undertake that such error won't happen in future.
6. Vide Order dated 29.10.2025, which has been uploaded on the NGT website on 15.11.2025, the Hon'ble Tribunal has changed the nodal agency of the committee. Earlier, the District Collector was the nodal agency, now the



MSRDC has been made the nodal agency. Concerned officer from my department will co-ordinate with MSRDC for further needful action in this matter on priority.

7. It is humbly submitted that this affidavit may kindly be considered as compliance towards the Hon'ble Tribunal order dated 29.10.2025 and no coercive action may kindly be taken.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai

Date



Deponent

(Jayashree Bhoj)

Secretary,

Environment and Climate Change Department,

Government of Maharashtra



VERIFICATION

I, Jayashree Bhoj, working as Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at room no. 217, 2nd floor, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material has been concealed therefrom.

Solemnly affirmed on this \_\_\_\_\_ day of 24 NOV, 2025, 2025 at Mumbai.



*Jayashree Bhoj*  
Deponent

(Jayashree Bhoj)

Secretary,

Environment and Climate Change Department,

Government of Maharashtra



**BEFORE ME**  
*[Signature]*  
**ADV. V. B. GHORPADE**  
ADVOCATE & NOTARY  
GOVT OF INDIA  
Reg. No. 51187

**NOTED & REGISTERED**  
Sr. No. 441 Page No. 284  
Dated 24 NOV 2025